

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No. 2637 of 2020

Pankaj Kumar ----- Petitioner
Versus
The State of Jharkhand ----- Opposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through Video Conferencing

For the Petitioner : Mr. Diwakar Jha, Advocate
For the State : Mr. Naveen Kr. Ganjhu, A.P.P

Order No. 03

Dated 08th July, 2020

Defect No. No.9 (i), as pointed out by the office, is ignored.

Mr. Diwakar Jha, learned counsel for the petitioner seeks permission to withdraw this application.

Mr. Naveen Kr. Ganjhu, learned APP does not have any objection.

Permission is accorded.

This application is accordingly dismissed as withdrawn.

(RONGON MUKHOPADHYAY,J.)